





### NHRC sends notice to Bengaluru Metro Rail Corporation Limited

The National Human Rights Commission, NHRC, India has taken suo moto cognisance of a media report that a farmer was stopped from boarding a metro train by an official at the Rajajinagar station, Bengaluru in Karnataka because his clothes were untidy. Reportedly, the video of the incident went viral on social media. The Commission has issued notices to the Chief Secretary, Government of Karnataka and the MD, Bengaluru Metro Rail Corporation Limited (BMR-CL), calling for a detailed report.



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### NHRC notice to the Rajasthan DG of Prisons over the death of a prisoner

NHRC, India has taken suo moto cognisance of a media report that a 45-year-old HIV-positive prisoner died inside the Ajmer Central Jail under suspicious circumstances on Feb 19. Reportedly, the prisoner died after hitting himself with an iron rod during a fight with the prison staff.

The Commission has observed that the contents of the media report, if true, indicate negligence on the part of jail authorities. It has issued notice to the DG of Prisons, Rajasthan calling for a detailed report in the matter.



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### NHRC dismisses online complaint alleging SC's judgment

The National Human Rights Commission, NHRC, India has dismissed in limini an online complaint alleging that the Supreme Court's February 20 judgment in the Civil Appeal No. 2874 of 2024 concerning Kuldeep Kumar vs. UT of Chandigarh and others, has resulted in the violation of human rights of Anil Masih, Presiding Officer, Chandigarh Mayor Election.

The complaint was filed on behalf of the Supreme Court/ High Courts Litigation Society (SCHCLA).



### 1 held for duping farmer by posing as VB official

https://timesofindia.indiatimes.com/city/ludhiana/1-held-for-duping-farmer-by-posing-as-vb-official/articleshow/108125468.cms

Ludhiana: A proclaimed offender, Pinder Sodhi, has been arrested for taking two cheques of Rs 25 lakh from a farmer by impersonating as a vigilance bureau (VB) official. The official VB spokesperson said this case was registered by Palwinder Singh, who had sold 18 acres. "He had received a notice regarding the sale of panchayat land, following which, three persons came to his house on August 12, 2023, and introduced themselves as vigilance officials.

They sought Rs 50 lakh from him to resolve the matter," he added. In this case, Sodhi's aides Manjeet Singh, Paramjeet Singh and Parminder Singh were already arrested. Sodhi was arrested from a park in Sector 32, Chandigarh Road. The spokesperson said logos of the National Human Rights Commission were seized from Sodhi's car besides three mobile phones, a driving licence of the UAE, and Indian and foreign currency. Sodhi would be produced in a court on Friday, the spokesperson added.

### We also published the following articles recently

Funeral of Russian opposition leader Alexei Navalny to be held on Friday, spokesperson says The funeral of Russian opposition leader Alexei Navalny, organized by his spokesperson Kira Yarmysh, will be held on Friday at a church in Moscow's southeast Maryino district. The burial is scheduled to take place at a nearby cemetery. 108071630

Revenue official arrested for seeking bribe, aide bookedPunjab vigilance bureau registers a case against a kanungo in Dakha for demanding a bribe. The revenue official has been arrested, while his accomplice remains at large. A complaint was filed on the CM's anti-corruption line, and the voices were confirmed by forensics. The FIR was registered on Tuesday.108060088

Tax official arrested for taking bribe to resolve firm's GST suspensionCBI arrested CGST superintendent Yogesh Aggarwal for accepting Rs 10,000 bribe. He demanded Rs 15,000 to reinstate GST number, adversely affecting Mukesh Kumar's plastic goods business. Investigation led to arrest in Rudrapur, examining Ambala properties.108112586



# Muzaffarnagar Student Slapping Case : After Supreme Court Rebuke, Uttar Pradesh Govt Complies With TISS Recommendations On Counselling

https://www.livelaw.in/supreme-court/money-recovery-suit-wont-be-commercial-suit-unless-disputed-property-is-actually-used-in-trade-and-commerce-supreme-court-250997?infinitescroll=1

In the latest development in the Muzaffarnagar student slapping case, the State of Uttar Pradesh on Friday (March 1) informed the Supreme Court that it has complied with the recommendations made by the Tata Institute of Social Studies (TISS) on counselling the other children involved in the incident. A bench of Justices Abhay S Oka and Ujjal Bhuyan was hearing a public interest litigation (PIL) petition filed by activist Tushar Gandhi seeking a proper and time-bound investigation into the incident. The case relates to a primary school teacher in Uttar Pradesh's Muzaffarnagar instructing schoolchildren to slap their Muslim classmate, a video of which became viral on social media in August 2023.

In a scathing order passed in November last year, the court had pulled up the state government and its education department for not complying with its earlier orders regarding the victim's admission to another school, and counselling of all the children involved. Expressing shock at the State's non-compliance, the Court appointed TISS to provide counselling and expert child counsellors. After the Tata Institute of Social Studies submitted its report, the state government was asked to inform the court of how it proposed to implement the institute's recommendations.

On the last occasion, the court slammed the state government for not implementing the recommendations relating to the counselling of the other students. During the hearing today, the Uttar Pradesh government, represented by its Additional Advocate General Garima Prashad, informed the court that pursuant to the court's orders and in terms of the suggestions made by the Tata Institute of Social Studies, workshops are currently being conducted by one of the recommended organisations. These workshops will be held until April 24.

Another concern raised was the reimbursement for travel expenses, which according to the petitioner's lawyer, Advocate Shadan Farasat, had been halted by the state government. While refusing to pass a formal order, Justice Oka categorically stated that the amount must be released. The judge also suggested exploring the option of collaborating with charitable organisations for financial assistance. The bench, after reviewing the compliance affidavit, directed the State to continue the workshops until April 24 and file an appropriate affidavit regarding their conduct, before adjourning the

hearing until April 15. In its order, it noted - "... For considering the larger issues flagged in the earlier orders and directions issued by this court regarding implementation of Right to Education Act and the rules framed thereunder, list on April 15. In the meanwhile, the State is free to file affidavits on these aspects."In September, the court directed the Muzaffarnagar police superintendent to submit a report on the investigation's progress and the steps taken to protect the minor victim, while issuing notice. After perusing the police superintendent's report, the bench expressed dissatisfaction with the Uttar Pradesh police's handling of the case, particularly over the delay in filing a first information report (FIR) and the omission of allegations of communal hatred from it. Consequently, the court ordered that a senior police officer investigate the case. Significantly, the court also noted a "prima facie failure on the part of the State" to adhere to the Right to Education Act and rules, which prohibit the physical and mental harassment of students and their discrimination based on religion and caste. The bench remarked that if the allegations were true, it should shock the conscience of the State. It also observed that there cannot be any quality education if a student is sought to be penalised only on the ground that they belong to a particular community. The state government was further asked to provide expert counselling to the victim, as well as the other children involved in the incident, and to provide facilities to the victim in terms of the Right to Education Act and Article 21A of the Constitution.BackgroundThe controversy is over a private school teacher, Tripta Tyagi, in Muzaffarnagar, Uttar Pradesh instructing her students to physically assault a sevenyear-old Muslim student - ostensibly as punishment for his poor performance in multiplication tables – while making communal remarks, prompting nationwide outrage. In a video that went viral in August last year, Tyagi can be heard directing students to slap the boy one by one. As the child is slapped and cries, Tyagi is heard making offensive remarks about 'Mohammedan children'. Following the incident, a first information report (FIR) was registered against Tyagi on August 26 under various sections of the Indian Penal Code, including Section 323 (punishment for causing voluntarily hurt) and Section 504 (intentional insult with intent to provoke breach of peace). In August, the National Human Rights Commission (NHRC) also took suo moto cognizance of the incident and issued notices to the UP government's chief secretary and the director general of police, within days of a complaint being filed by UP-based lawyer SM Haider Rizvi. The commission has called for a detailed report on the matter within four weeks and expressed concern about the violation of the victim's human rights. It has also requested information on actions taken against the teacher, the status of the FIR, compensation to the affected family, and preventive measures to avoid such incidents in the future.

In September, social activist and Mahatma Gandhi's great-grandson Tushar Gandhi approached the Supreme Court, calling for an independent and time-bound probe into the incident and the prompt registration of FIRs against those responsible. In his petition

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filed through Advocate-on-Record Shadan Farasat, Gandhi has urged the court to direct an investigation of offences under the Indian Penal Code, including that of promoting enmity between different groups based on religion and uttering words with the deliberate intent to wound religious feelings, as well as various offences under the Juvenile Justice (Care and Protection of Children) Act, 2015.



### Wheelchair late, flyer, 80, died: Air India fined Rs 30 lakh

https://timesofindia.indiatimes.com/city/mumbai/air-india-fined-30-lakh-over-death-of-80-year-old-passenger-who-walked-from-aircraft/articleshow/108125985.cms

MUMBAI: The Directorate General of Civil Aviation (DGCA) has fined Air India Rs 30 lakh over the recent death of an 80-year old passenger who opted to walk from the aircraft to the terminal building as the airline was short on wheel chairs. Following a report in TOI on Feb 16, the regulator had issued a show cause notice to the airline for not complying with provisions on carriage of passengers with limited mobility. In its response to the DGCA notice, the airline said the elderly passenger wished to walk along with his wife who was on a wheelchair too, rather than wait for another one to be brought.

The regulator, in a press statement on Thursday, said the airline failed to comply with provisions. Further, it did not inform about action taken against erring employee(s) and failed to submit information on corrective action taken to prevent the recurrence of such incidents in the future, the DGCA said, citing the reasons for the penalty. The DGCA has also issued an advisory to all airlines to ensure that an adequate number of wheelchairs are available for passengers who require assistance during embarking or disembarking during their journey.

The death occurred on Feb 12, when the 80-year old US citizen of Indian origin, along with his wife had flown to Mumbai from New York on an Air India flight. Both had booked the wheelchair facility, but because of a shortage only one was brought. The airline staff asked the senior citizen to wait for another wheelchair. But he opted to walk alongside his wife who used the wheelchair. He collapsed and passed away at the airport immigration counter.

The National Human Rights Commission too has taken suo motu cognizance of the death. On Feb 20, it issued a notice to DGCA seeking a report in four weeks.

The NHRC had said that the death raises a serious issue of violation of human rights of the victim. It said the DGCA report must include the status of compensation, if any, provided to the next of kin of the deceased.



### Sandeshkhali: How 'Independent' is the Independent Fact-Finding Team Led By a Retired Judge?

https://thewire.in/politics/sandeshkhali-independent-fact-finding-team

Seeing a rebellion against the TMC, opposition parties including the BJP have jumped on the issue to exploit it politically.

Kolkata: On March 1, Prime Minister Narendra Modi said that it was the pressure put by Bharatiya Janata Party leaders that led to Bengal Police – under the control of the Mamata Banerjee-led Trinamool Congress government – to arrest the accused in the Sandeshkhali case, Sheikh Shahjahan.

Modi's claim is not new as attempts to politicise claims of the ruling party's excesses at Sandeshkhali as an opposition-versus-Trinamool Congress strife have been made ever since locals staged demonstrations against Shahjahan.

The Wire has found that a six-member team that has been widely described in the mainstream media as an "independent fact-finding committee" aiming to document incidents of human rights violations in the area has turned out to be part of a BJPbacked project.

On February 25, the team led by retired Patna high court Chief Justice L. Narasimhan Reddy was stopped by the state police on their way to Sandeshkhali, where the local residents are up in arms against what they have alleged is reign of terror unleashed by Sheikh Shajahan, a leader of the state's ruling party, chief minister Mamata Banerjee's Trinamool Congress (TMC), and his associates.

On February 28, the Calcutta high court allowed them to visit Sandeshkhali. They also met Governor CV Ananda Bose in Kolkata.

Retired Justice Reddy has long been associated with the Rashtriya Swayamsevak Sangh (RSS), the ideological-organisational parent of Prime Minister Narendra Modi's Bharatiya Janata Party (BJP). He has attended many Sangh Parivar events and has been seen together with senior RSS leaders like Dattatreya Hosabale and Mohan Bhagwat. Other members of the team, too, have connections with the RSS or the BJP.

Notably, five of the six members of this team visited West Bengal twice in 2023 – once in January and then in April – on fact-finding missions on alleged violation of human rights of the TMC's political opponents, precisely the BJP. Those visits, too, were led by retired Justice Reddy.

After the April 2023 visit to inquire into the incidents of violence over Ram Navami processions, the team alleged in its report that "riots which erupted on the auspicious

occasion of Rain Navami on March 30 and continued in its aftermath, were pre-planned, orchestrated, and instigated. The trigger was the grossly inflammatory speech of the West Bengal Chief Minister."

Sandeshkhali hit the headlines first in January and then in February. On January 5, an Enforcement Directorate (ED) came under attack from Shahjahan's supporters while attempting to raid the TMC leader's residence in connection with a PDS scam the agency is probing. Shahjahan went out of the cops' radar thereafter.

In the first week of February, local women staged massive demonstrations demanding the arrest of Shahjahan and his associates. Apart from rampant allegations of land grab and corruption, some local women have also alleged sexual harassment by local TMC leaders.

Seeing a rebellion against the TMC, opposition parties including the BJP have jumped on the issue to exploit it politically. The TMC too has been keen to represent the local rebellion as an opposition-engineered one.

While the state administration has allowed the ministers and leaders of the ruling party, CM Mamata Banerjee's Trinamool Congress (TMC), to visit Sandeshkhali, the administration has tried to prevent the entry of BJP, CPI(M) and Indian Secular Front (ISF) leaders. However, a team of left-leaning civil society members, including actors Badshah Maitra, Sourabh Palodhi and Joyraj Bhattacharjee, visited Sandeshkhali earlier this week.

The Reddy-led six-member "independent" team seeking to visit Sandeshkhali comprises former Haryana cadre IPS Raj Pal Singh, lawyers Charu Wali Khanna, Om Prakash Vyas and Bhavna Bajaj and journalist Sanjeev Kumar Nayak.

After the team was stopped, the members sat on the street, while BJP leaders started taking potshots at the state police.

"Blocking access to Fact-Finding Committee members in Sandeshkhali, West Bengal is a blatant attack on transparency and accountability. Hindering investigations only raise suspicions. Authorities must ensure unfettered access to information," alleged BJP Lok Sabha MP Locket Chatterjee.

#### Saffron Connections

In 2017, retired justice Reddy served as the chairman of the 'reception committee' of the silver jubilee celebrations of Akhil Bharatiya Adhivakta Parishad (ABAP), the lawyer wing of the RSS. In February 2018, he was the chief guest at the RSS trade union, Bharatiya Mazdoor Sangh (BMS)'s second triennial conference for Telangana held at Siddipet.

In 2019, he was on the dias of the inauguration ceremony of the 65th national conference of Akhil Bharatiya Vidyarthi Parishad (ABVP), the student wing of the RSS. In 2022, he assumed the charge as the honorary president of RSS-backed Nizam Vimukta Swatantra Amrutotsavulu to celebrate Hyderabad's 'liberation' from Nizam's rule.

Journalist Sanjeev Kumar Nayak, who was with The Sunday Guardian, has been described as "an old ABVP hand" in a book compiling some writings of KR Malkani, who served as editor of both the RSS english mouthpiece, Organiser, and the RSS-backed Hindi journal, Manthan. Nayak accomplished the task of "editing, correction of grammatical and spelling errors as well as content development" for the book.

Advocate Bhavna Bajaj is Delhi BJP's state executive member. OP Vyas, advocate and former Registrar of the NHRC, too, has participated in ABAP's events. Khanna works in close coordination with the Lawyers for Justice (LFJ), a BJP-backed, Delhi-based initiative aimed at highlighting incidents of human rights violations in West Bengal.

LFJ was launched in April 2022. Its founder-trustees include Supreme Court lawyers Kabir Shankar Bose, who contested the 2021 assembly election on a BJP ticket from Serampore in Hooghly district – and lost – and KK Tyagi, the convenor of Delhi BJP's legal cell.

Their first event happened on April 29, 2022, when it organised a "lawyers' parliament for deliberation over the topic of Uniform Civil Code". The RSS mouthpiece, Organiser, was the event's media partner.

The same day, they carried out a candle light rally in Delhi to protest political violence in West Bengal. In May, LFJ members met President Ram Nath Kovind, and submitted a memorandum requesting him "to intervene and save the people of West Bengal."

The LFJ first put together the fact-finding team in December 2022, when it was decided that they would visit in January 2023 for fact-finding on the school recruitment scam.

Then, too, an IANS report described the team as an "independent pressure group," while an ANI report said that it will be for the first time that "an Independent, high-level civil society committee" will be visiting Bengal "with the sole objective to meet and interact with the victims of different offenses for their protection and raise the voice of the oppressed in entire India."

A report after their visit on January 4 and 5 said the "LFJ was formed to visit West Bengal, meet victims of human rights violations by ruling Trinamool Congress Govt and its functionaries to ascertain facts and raise their voice."

Following the team's April 2023 visit, the LFJ organised a seminar in May on "breakdown of law and order in West Bengal" in which the speakers were former Delhi high court judge, SN Dhingra, Organiser editor Praful Kelkar, BJP leader Anirban Ganguly and Vishwa Hindu Parishad (VHP) chief Alok Kumar.

Earlier this month, just before the team's fact-finding visit to West Bengal, an LFJ delegation visited the NHRC on February 14 and met NHRC member Dnyaneshwar Manohar Mulay. They alleged that the state government had not been functioning as per Constitutional provisions and that it was "causing a complete breakdown of Constitutional machinery." Bhavna Bajaj was part of that delegation as well.

TMC state unit spokesperson Kunal Ghosh described the fact-finding team members as "BJP's party cadres."

"Where was this so-called fact-finding team in Uttar Pradesh, Madhya Pradesh, Gujarat, Assam, and Manipur?" he asked, adding that the sole intention of their visit is "to malign the TMC government."

Meanwhile, teams from the National Commission for Scheduled Tribes (NCST), National Commission for Women (NCW), and National Commission for Scheduled Castes (NCSC) have already visited Sandeshkhali, while the National Human Rights Commission (NHRC) has taken suo motu cognisance.

The NCST acting chairperson Ananta Nayak is a former BJP MP and member of the BJP's national executive who has worked closely with the RSS tribal wing, Vanvasi Kalyan Ashram (VKA), in Odisha. The NCSC's acting chairman, Arun Haldar, is a BJP leader from West Bengal. The other members of the NCSC visiting team were Subhash Pardhi, former state president of BJP SC Morcha in Maharashtra, and Anju Bala, former BJP MP from Uttar Pradesh.



### Basti वेतन विसंगति दूर करने के लिए भेजा पत्र

https://samacharnama.com/city/basti/basti-letter-sent-to-remove-pay-discrepancy/cid13697032.htm

उत्तरप्रदेश न्यूज़ डेस्क एनएचएम कर्मियों ने वेतन विसंगति दूर करने के लिए सीएचसी परशुरामपुर में आवाज उठाई. सभी कर्मियों ने हक मांगने के लिए मुख्यमंत्री को पत्र लिखा और उसे डाक के जरिये भेजा. कर्मियों का कहना है कि सरकार वेतन विसंगति दूर करे, ताकि सभी संविदा कर्मियों को इसका लाभ मिल सके.

भारतीय मजदूर संघ से संबद्ध संयुक्त राष्ट्रीय स्वास्थ्य मिशन कर्मचारी संगठन परशुरामपुर इकाई के कर्मचारियों ने मांग कि है कि प्रदेश सरकार अन्य राज्यों की तरह वेतन विसंगतियों को दूर करे. प्रदेशभर में 12 से तक मुख्यमंत्री को सभी कर्मी पत्र भेजने का अभियान चला रहे हैं. कर्मियों ने ज्ञापन में बताया है कि से प्रतिवर्ष भारत सरकार तीन प्रतिशत अतिरिक्त बजट राज्यों को वेतन विसंगति दूर करने के लिए देती है. हरियाणा, मध्य प्रदेश, बिहार सरकार ने वेतन नीति का निर्धारण कर संविदा कर्मियों की वेतन विसंगति दूर कर दी है, लेकिन उत्तर प्रदेश में विभागीय अधिकारियों की लापरवाही और सरकार के ढुलमुल रवैया से आठ वर्ष पूरा होने के बाद भी बजट का उपयोग कर संविदा कर्मियों को कोई लाभ नहीं दिया जा रहा है. ब्लॉक अध्यक्ष श्रीकांत यादव, रितेश सिंह, श्वेतांक सिंह, लोकेश पांडेय, अनिल मिश्रा, डॉ. नदीम, डॉ. अयूब, डॉ. डिंपल वर्मा आदि कर्मी मौजूद रहे.

### दुष्कर्म का आरोपी युवक गिरफ्तार

कलवारी पुलिस ने रेप के मामले में वांछित चल रहे आरोपी को गिरफ्तार कर लिया है. इसके बाद पुलिस ने आरोपी युवक को कोर्ट में पेश किया. अदालत के आदेश पर जेल रवाना कर दिया. एसओ भानुप्रताप सिंह ने बताया कि क्षेत्र के नौली गांव निवासी धर्मेन्द्र चौधरी ने दिलत महिला को शादी का झांसा देकर उसके साथ कई बार रेप करता रहा जब महिला ने शादी करने की जिद की तो इसने साफ इंकार कर दिया. पीड़िता ने थाने में युवक के खिलाफ रेप की शिकायत दर्ज कराई थी, जिसके बाद युवक पर रेप और एससीएसटी की धाराओं में मामला दर्ज किया गया था. तभी से उसकी तलाश चल रही थी. राष्ट्रीय मानवाधिकार आयोग के आदेशों निर्देशों का पालन करते हुए गिरफ्तार कर विधिक कार्यवाई के बाद कोर्ट में पेश किया गया. अदालत के आदेश पर जेल रवाना कर दिया गया.



## देवघर : बाबा परिहस्त की मौत मामले में जेल अधीक्षक के बयान पर यूडी कांड दर्ज, होगी न्यायिक जांच

https://www.prabhatkhabar.com/state/jharkhand/deogarh/ud-case-registered-on-the-statement-of-jail-superintendent-in-baba-parihasts-death-case-judicial-inquiry-will-bedone-kkk

### जेल अधीक्षक के मुताबिक, बाबा परिहस्त को उल्टी हुई थी और अचानक उसने होश खो दिया.

देवघर सेंट्रल जेल में बंद गैंगस्टर बाबा परिहस्त उर्फ जीतेंद्र परिहस्त (30 वर्ष) की मौत मामले में जेल अधीक्षक सत्येंद्र चौधरी के प्रतिवेदन पर नगर थाने में यूडी कांड दर्ज किया गया. वहीं इस मामले में नगर थाने की पुलिस जांच में जुटी है. पुलिस बाबा परिहस्त की पोस्टमार्टम रिपोर्ट प्राप्त करने के बाद अग्रेतर कार्रवाई करेगी. साथ ही मेडिकल बोर्ड द्वारा प्रीजर्व कराये गये विसरा को कोर्ट के निर्देश पर पुलिस जांच के लिए विधि विज्ञान प्रयोगशाला भिजवायेगी. रिपोर्ट आने के बाद ही उसकी मौत का कारण स्पष्ट होगा. इसके अलावा जेल सहित अस्पताल आदि के सीसीटीवी फुटेज की जांच भी की जा सकती है. साथ ही इस मामले की न्यायिक जांच भी होगी.

### उल्टी के बाद खो दिया था होश

जेल अधीक्षक के मुताबिक, बाबा परिहस्त को उल्टी हुई थी और अचानक उसने होश खो दिया. इसके बाद उसे गुरुवार अहले सुबह करीब तीन बजे सदर अस्पताल लाया गया, जहां ऑन ड्यूटी डॉक्टर ने उसे मृत घोषित कर दिया. ऑन ड्यूटी डॉक्टर ने अहले सुबह 3:20 बजे परिहस्त को ब्रॉड डेड घोषित किया था व 3:45 बजे इसकी सूचना बैद्यनाथधाम ओपी को भेजी थी. उधर, बाबा परिहस्त की मौत की सूचना सेंट्रल जेल द्वारा राष्ट्रीय मानवाधिकार आयोग, नयी दिल्ली को भेज दी गयी. इसके बाद आयोग के निदेशानुसार मृतक का मेडिकल बोर्ड द्वारा पोस्टमार्टम व निगरानी में वीडियोग्राफी कराने का अनुरोध सेंट्रल जेल अधीक्षक द्वारा डीसी को किया गया. डीसी ने आदेश से बतौर दंडाधिकारी देवघर सीओ अनिल कुमार की मौजूदगी में सदर अस्पताल के डीएस डॉ प्रभात रंजन द्वारा गठित मेडिकल बोर्ड ने बाबा के शव का पोस्टमार्टम करते हुए विसरा प्रीजर्व कर दिया. पंचनामा से लेकर पोस्टमार्टम व परिजनों को लाश रिसिव कराने तक की वीडियो रिकार्डिंग भी करायी गयी है. साथ ही साथ दोपहर बाद बोर्ड के सदस्य डॉ जेपी साहू सहित डॉ अंबरीश ठाकुर व डॉ रविजीत प्रकाश ने पोस्टमार्टम रिपोर्ट भी लिख दी. देवघर सेंट्रल जेल में बाबा परिहस्त 23 दिसंबर 2023 से तीन कांडों में विचाराधीन बंदी के रूप में बंद था.